- whether so many amendments have been made in IPC/Cr. P.C. since their (b) enactments; and
- whether Government has any proposal to establish any commission to study their various provisions in the light of the changed scenario so that an effective act is put in place?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

- The amendment to the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973 is an on going process. The Acts have been amended a number of times since their enactment, as and when the need arose to amend the Acts to plug the loopholes and to make certain provisions of the Acts more effective.
 - At present, there is no such proposal. (c)

Status of AFSPA

2859. SHRI BALWINDER SINGH BHUNDER: SHRI NAND KUMAR SAI:

SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

- whether the United Nations Special Rapporteur have asked Government (a) of India to repeal the Armed Forces Special Powers Act (AFSPA) in the recent past;
 - (b) if so, the details in this regard;
 - (c) the reaction of the Union Government thereto; and
- the status of AFSPA as on date along with the time by when Government (d) will finalise their decisions to repeal the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Mr. Christof Heyns, the United Nations Special Rapporteur (SR) on Extrajudicial, Summary of Arbitrary Executions on his 12 days visit to India gave a press statement on 30.3.2012, inter-alia, advising India to repeal AFSPA.

(c) and (d) Justice Jeevan Reddy Committee constituted to review the provisions of AFSPA has submitted its report. Several inter-ministerial meetings have been held on the issue but no final decision has been taken. On such security related issues, all factors including the ground reality are taken into account before taking a decision and hence no time limit can be specified.